

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 376/2026

Subject : Petition under Section 79(1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2026 seeking in-principle approval for installation of Battery Energy Storage Systems (BESS) as Integrated Energy Storage Systems (IESS) at various existing substations in Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : Uttar Pradesh Power Corporation Ltd. (UPPCL) & Ors.

Date of Hearing : **9.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhijit Daimari, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking in-principle approval for installation of Battery Energy Storage Systems ('BESS') as Integrated Energy Storage Systems ('IESS') in the Northern Region, i.e. at Bhadla-III, Bikaner-III, and Fatehgarh-II substations in Rajasthan for safe and reliable operation of the grid. The representative further submitted that the present Petition has been filed in accordance with the Second Amendment to the Tariff Regulations, 2026.

2. Considering the submissions made by the representative of the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within four weeks thereafter.
- (c) The Petitioner to provide the following information on an affidavit, within five weeks:
 - (i) The details of the business model explaining *inter alia* the mechanism of buying electricity for charging the IESS and supplying power therefrom, the mechanism of sharing the cost of buying electricity for charging the IESS and the revenue from supplying power therefrom,



(ii) Whether the Petitioner itself will engage in the activity of purchase of electricity for charging the IESS and supplying/ selling power from the IESS; if yes, whether this will meet the requirement of the third proviso to Section 41 of the Electricity Act, 2003.

3. The Petition will be listed for hearing on **22.12.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)